

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)

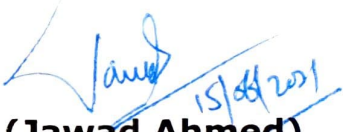
ORDER

No: 407 of 2021/RG

Dated: 15.06.2021

Keeping in view the prevailing situation on account of the spread of Covid-19 infection cases in UTs of Jammu & Kashmir and Ladakh and also the latest SOPs and Guidelines of the Government in vogue, the High Court order No. 259 of 2021/RG dated 26.04.2021, read with order No. 332 of 2021/RG dated 25.05.2021, is further extended up to 30th June, 2021.

By Order.


(Jawad Ahmed)
Registrar General

No: 20901-941/RG/GS

Dated:- 15.06.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat Srinagar.
4. Registrar Vigilance, High Court of J&K, Srinagar,
5. Registrar Computers, High Court of J&K, Srinagar,
6. Registrar Rules, High Court of J&K, Srinagar,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K State Judicial Academy, Srinagar,
9. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of Jammu and Kashmir & Ladakh.
..... for information,
12. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
13. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
14. Order File.


Registrar General